

-2-

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001**

No.HHC-2A(8)/96

Dated, Shimla the 10<sup>th</sup> April, 2015.

**NOTIFICATION**

In partial modification of Notification of even number dated 4.03.2014, Hon'ble the Chief Justice in exercise of the powers conferred upon him under Rule 2(20) of the Himachal Pradesh Finance Rules, 2009 is pleased to declare the Registrar (Inspection) of the High Court of Himachal Pradesh, Shimla as the Controlling Officer in respect of High Court and Subordinate Courts in H.P.

In exercise of the powers conferred upon him as per Para-2 of Notification No. Fin.(C)-A(3)-34/75, dated 8<sup>th</sup> December,1994, Hon'ble the Chief Justice is further pleased to delegate the powers upon the above declared Controlling Officer to incur the expenditure in respect of the High Court and Subordinate Courts in H.P. within the ceiling of the budget provision, to the extent mentioned against each item, herein below:-

Sl. No.	Item of Expenditure		Extent of Power
1.	Telephone bills.	(i)	Upto Rs.15,000/- in respect of each bill pertaining to the telephones of Hon'ble Judges & telephones provided for EPABX system.
		(ii)	Upto Rs.10,000/- in respect of telephones of Registrar General, Registrars & other Judicial Officers posted in the High Court, where FAX is attached, otherwise upto Rs.8000/-
		(iii)	Upto Rs.2,500/- in case of telephones of other officers.
2.	Purchase of maps and official procedure books other than law books.		Rs.10,000/-
3.	Hospitality & entertainment.		Upto Rs.25,000/- in each case.
4.	To sanction misc. Contingence Expenses.		Rs.25,000/-
5.	Repair & purchase of spare parts of motor vehicles.		Rs.25,000/-

The Hon'ble Chief Justice has further been pleased to delegate the powers upon the aforesaid Controlling Officer to incur an expenditure upto Rs.50,000/- for purchase of furniture, fixture by the Subordinate Courts in H.P.

These delegated powers are in addition to the financial powers already exercisable by the Controlling Officer as per Finance Department letter No. Fin.1-C(14)/83 dated 06.9.1995, circulated by the Registry letter No.HHC/Admn./10(126)88, dated 09.10.1995. However, the powers exercisable by the Controlling Officer under the aforesaid letter of Finance Department are subject to the monetary limits fixed hereinabove.

Contd....P/2.

